

(a) Whether Government have at any stage considered the expediency of bringing out an Indian newspaper of its own jointly in London, Paris or Brussels with a view to educate non-Indians about Indian culture and the Indian view point of World events ; and

(b) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE  
MINISTRY OF EXTERNAL AFFAIRS  
(SHRI K. NATWAR SINGH) : (a) No, Sir.

(b) All Indian Missions abroad including those in London, Paris and Brussels regularly distribute Indian newspapers, journals, magazines, books and a variety of special publicity material which it is felt adequately serve the purpose of disseminating Indian culture and India's point of view of international affairs.

[*Translation*]

#### Strike in Hotel Kanishka

4925. SHRI PARASRAM BHARDWAJ :  
Will the Minister of TOURISM be pleased to state :

(a) whether it is a fact that the employees of Hotel Kanishka went on strike during October, 1984 ;

(b) if so, what were their demands and to what extent they were met ;

(c) whether it is also a fact that the strike period was declared as period without pay and their date of increment was postponed by the corresponding period ;

(d) whether Government are considering any representation from the low paid employees for regularisation of their period of absence from duty and giving them increment from the regular date ; and

(e) if so, the decision taken ?

THE MINISTER OF TOURISM  
(MUFTI MOHD. SYED) : (a) and (b) Yes, Sir. The demands of the employees were :

(i) payment of ex-gratia in lieu of bonus ;

(ii) introduction of the Employees Provident Fund Scheme during the infancy period of the hotel ; and

(iii) making a deviation from the labour settlement signed with all the ITDC Unions in April, 1984.

As acceding to these demands was not found feasible, the same were not agreed to.

(c) The strike was illegal and the striking employees were treated as absent from duty. Their wages during the strike period were not paid. Since this period was unauthorised absence, the date of increment was postponed by the corresponding period.

(d) and (e) Do not arise.

[*English*]

#### Income Tax Returns Filed by all India Manufacturers Organisation

4926. SHRI ANANDA PATHAK :  
Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that All India manufacturers Organisation is registered as a public limited company under section 25 of the Companies Act ;

(b) if so, what is the status of the various State and Regional Boards of the Organisation ;

(c) whether the State Boards have filed their separate income tax returns or a combined return has been filed on behalf of the organisation from its central office, Bombay during the last five years ; and

(d) whether the income of the State or Regional Boards have been included in the income tax returns of the Central Office ?